

HIGH COURT OF MADHYA PRADESH**M.Cr.C. No. 38860/2020****(Akash Tiwari Vs. State of M.P.)****Gwalior dated 16.10.2020**

Shri Aditya Sharma, Advocate for the applicant.

Shri Rohit Mishra, Additional Advocate General for Respondent/State.

In pursuance of the directions issued by the Apex Court and guidelines issued by the High Court of Madhya Pradesh in the wake of COVID-19 outbreak, the matter was taken up through video conferencing while adhering to the norms of social distancing prescribed by the Government.

At the very outset, learned counsel for the applicant prays for and is permitted to withdraw this first bail application under section 438 of Cr.P.C. in relation to crime No. 177/2020 registered at police station Tyonda, District Vidisha for the offence punishable under sections 294, 307 of IPC with liberty to surrender before the court below and apply for the regular bail which shall be considered by the court below in accordance with law as expeditiously as possible.

Accordingly, the instant bail application stands dismissed as withdrawn with the aforesaid liberty.

(S.A. Dharmadhikari)
Judge

Durgekar*